

**GOVERNMENT OF MEGHALAYA  
LAW (A) DEPARTMENT.**

**NOTIFICATION  
(ORDERS BY THE GOVERNOR)**

**Dated Shillong, the 27<sup>th</sup> November, 2025.**

**No. LJ (A) 83/2021/319** - In exercise of powers conferred under sub - section (1) of Section 19 of the Bharatiya Nagarik Suraksha Sanhita, 2023, the Governor of Meghalaya is pleased to appoint following Advocates as Assistant Public Prosecutor/Assistant Govt. Pleader in Magisterial Court, East Garo Hills District, Williamnagar with immediate effect and until further orders.

1. Shri. Anthny Ch. Marak, Advocate
2. Miss Inessa Danall Sangma, Advocate

Sd/-  
Commissioner & Secretary to the Govt. of Meghalaya,  
Law Department.

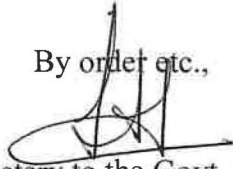
**Memo No. LJ (A) 83/2021/319-A,**

**Dated Shillong, the 27<sup>th</sup> November, 2025.**

Copy forwarded to:-

1. The Registrar General, High Court of Meghalaya, Shillong.
2. The Advocate General, Meghalaya, Shillong.
3. The Director General of Police, Meghalaya, Shillong.
4. The Deputy Commissioner, East Garo Hills District, Williamnagar.
5. The District Magistrate, East Garo Hills District, Williamnagar.
6. The District & Sessions Judge, East Garo Hills District, Williamnagar.
7. The Superintendent of Police, East Garo Hills District, Williamnagar.
8. The Accountant General (A&E), Meghalaya, Shillong- 793001.
9. The Secretary, Williamnagar Bar Association, East Garo Hills District, Williamnagar.
10. Shri. Anthny Ch. Marak, Advocate. Charge report of assuming charge as Public Prosecutor/Govt. Pleader along with contact No. should also be furnished to this Department
11. Miss Inessa Danall Sangma, Advocate. Charge report of assuming charge as Public Prosecutor/Govt. Pleader along with contact No. should also be furnished to this Department
12. The Treasury Officer, Williamnagar Treasury, Williamnagar
13. Law (B) Department.
14. DEO, Law Department.

By order etc.,

  
Deputy Secretary to the Govt. of Meghalaya,  
Law (A) Department.